

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAIMY- MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 16.11.2017 AT 10.30 AM

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| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | CA No. 63/252/HDB/2017 |
| NAME OF THE COMPANY | Venkateswara Sugar Industries Private Limited |
| NAME OF THE PETITIONER(S) | Venkateswara Sugar Industries Private Limited |
| NAME OF THE RESPONDENT(S) | Registrar of Companies, Hyderabad |
| UNDER SECTION | 252 |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|---|-------------|--|-------------|
| V. Priyanka, G.S.R. Rao Authorised Rep. Advocate | Cour CS | priyapoluri@gmail.com | V. Priyanka |
| G. S. R. Rao 9619242243 Adv | | Surya - V. Narasimha D. Y. Rao. com | |

Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|---------------------------|--|-----------|
| Y. SURYANARAYANA | Counsel for Respondent | surya.corporate.lawyer@gmail.com 9849866556 | |

Heard Shri G.S.R. Rao, Learned Counsel along with Ms. V. Priyanka, Learned CS for the Petitioner and Shri Y. Suryanarayana, Learned Counsel for the impleading Respondent.

The Learned Counsel for the impleading respondent requested time to file his rejoinder and argue the case finally. The Learned Counsel for the Petitioner reports ready since the matter has been adjourned several times. Therefore, time is finally granted till 30.11.2017 with a condition that the Learned Counsel for the impleading respondent has to serve a copy of the reply on or before 26.11.2017 to the Learned Counsel for the Petitioner, and the Learned Counsel for the Petitioner is also permitted to file a rejoinder with a copy to the other side. Both the parties may complete their pleadings by 30.11.2017. We make it clear that no further time will be granted. Post the case on 30.11.2017